

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/MP/2024 along with IA No.65/2024**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking declaration of Change in Law and entitlement of compensation for the Change in Law under the Power Purchase Agreement and for appropriate directions.

Petitioner : Scatec India Renewables One Private Limited (SIROPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Dinesh Pardasani, Advocate, SIROPL  
Shri Bibin Kurian, Advocate, SIROPL  
Shri Kaustubh Shrinarain, Advocate, SIROPL  
Ms. Shikha Ohri, Advocate, SECI  
Ms. Ritika Singh, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner and the Respondent, SECI made their respective submissions and completed their arguments in the main Petition as well as IA moved by the Petitioner to amend & add the prayers to the main Petition.

2. Considering their request, the Commission permitted the Petitioner and SECI to file their brief written submissions, if any, within a week with a copy to the other side.
3. The Commission directed the Petitioner to file the following information on an affidavit within a week:
  - (a) Status of implementation of its 300 MW Wind Power Project.
  - (b) Details of the steps taken and the investment made (head-wise), since grant of LOA to till date, towards the implementation of its 300 MW Wind Power Project.
4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**